

Food) Notification No. 4(4)/89 BC, dated the 6th October, 1989, publishing the Food Corporations (Amendment) Regulations, 1989, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[Placed in Library. See No LT-17/80]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 38 of the Bureau of Indian Standards Act, 1986:—

(i) G.S.R. No. 1015(E), dated the 17th November, 1989 publishing the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1989.

(ii) G.S.R. No. 1016(E), dated the 17th November, 1989, publishing the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1989

[Placed in Library. See No. LT-82/89 for (i) and (iii)]

Notifications of the Ministry of Personnel, Public Grievances and Pension? (Department of Personnel and Training)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON)- Madam, I lay on the Table:-

1. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Notification G.S.R. No. 704, dated the 23rd September, 1989, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1989

under clause (5) of article 320 of the Constitution [Placed in Library. See No LT-65]

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Notification G.S.R. No. 967(E) dated the 7th November, 1989, publishing the Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library: See No. LT-85/89]

THE DEPUTY CHAIRMAN; Shri Murlidhar Chandrakant Bhandare. (Interruptions).

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) :
उपसभापति जी, मैं एक बहुत ही महत्वपूर्ण प्रश्न की ओर इस सदन का ध्यान आकर्षित करना चाहता हूँ। आज के वीर भर्जुन में छपा है कि... (व्यवधान) ...

THE DEPUTY CHAIRMAN; Mr. Pandey, I have not permitted you (Interruption). Mr. Pandey, I am not permitting you (Interruptions). Mr. Pandey, I have not permitted you. I am not allowing you. (Interruptions)

It is not going on record. *Not

recorded.

डा० रत्नाकर पाण्डेय : हर्षमैन भारत आ चका है। 1986 में... (व्यवधान)

उपसभापति : आपको मैंने अनुमति नहीं दी है। It will not go on record.

डा० रत्नाकर पाण्डेय : *

THE DEPUTY CHAIRMAN: I have called the Calling Attention matter.

DR. RATNAKAR PANDEY: *

उपसभापति : मैंने आपको कहा कि आप बैठ जाइए... (व्यवधान)

यह जो डिस्कशन हो रहा है हाउस में कालिग प्रेशन का इसका उससे कोई संबंध नहीं है। इसलिए आप अपने स्थान पर बैठ जाइए...

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN; Mr. Pandey, unfortunately, my voice is not as loud as yours. I am telling you, please sit down. I am not permitting you and nothing is going on record.

DR. RATNAKR PANDEY:

उपसभापति: जो मैटर लिस्टेड नहीं है उसको मैं ऐलाऊ नहीं करूंगी: इसलिए आपसे मैं अनुरोध कर रही हूँ कि आप हाउस की कार्यवाही को खराब मत कीजिए। आप कृपया बैठ जाइए:

I won't allow you. I am not allowing you, Please sit down. I request you. Please, sit down.

DR. RATNAKAR PANDEY:

उपसभापति: पांडे जी आप कृपया बैठ जाइए.... (व्यवधान)

RE. PUBLICATION OF WHITE PAPER ON ECONOMY

SHRI A. G. KULKARNI (Maharashtra) : Madam, I want to raise a matter.

THE DEPUTY CHAIRMAN: Is that regarding this?

SHRI A. G. KULKARNI: Not regarding this. Madam Deputy Chairman, my submission is, we have received a booklet drawn by the Economic Advisory Council to the Prime Minister which gives the status of economy as on today. (Interruptions). Madam, the Government have claimed that they will publish a white paper. But we find out that the Government have not yet decided on the growth-rate and this Economic Advisory Council ... (Interruptions). .. either has to be discussed in this House because it is an important document... (Interruptions).

THE DEPUTY CHAIRMAN: You write to the Chairman and if he-----

*Not recorded.

SHRI A. G. KULKARNI: I have already written to you.

THE DEPUTY CHAIRMAN: No, you write to the Chairman. The right person is the Chairman. You write to him and if he finds it important, he will ask the Government and something will be done about it. You please write to him.

RE. RELEASE OF KIDNAPPED ANDHRA PRADESH M.L.A.

DR NARREDDY THULASI REDDY DY (Andhra Pradesh); It is already three days and the Telugu Desum M.L.A... (Interruptions).

श्री मोहम्मद खलीलु हमान (आन्ध्र प्रदेश) : डिप्टी चेयरमैन महोदया, यह बड़ा गम्भीर मामला है, इसके लिए सरकार को फौरन कार्यवाही करनी चाहिए (व्यवधान)

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): The State Government is not taking any steps. (Interruptions). It is something very serious.

DR. NARREDDY THULASI REDDY; The naxalites belonging to (Interruptions).

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh); You please take a serious note of it and see that he is released. Prevail upon the State Government (Interruptions).

THE DEPUTY CHAIRMAN: We are also discussing a serious matter now, in this House. On this kidnapping, I am sure that whereabouts of the MLA are not yet found out. The Government will take action on that. Now, let us come to the Calling-Attention (Interruptions).

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu); This is not¹ Andhra Pradesh Assembly.